

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Preeti Grover and Roorh Ram.
CC No. CBI- 361/2019

26.09.2020

In view of order no. 14270-14306/Cases Transfer/CBI/RADC/Gaz./2020 dated 21.09.2020 of Ld. Principle District & Sessions Judge, RADC, New Delhi present case has been assigned to this court.

Present: Sh. Pankaj Kumar Gupta, Ld. PP for CBI.
Sh. Rohit Kaliyar, Ld. counsel for Roorh Ram.

Case is fixed for today for filing of previous conviction report in respect of accused Roorh Ram. Same has been received electronically on the official email of this court. Issue notice to IO for participating in plea bargaining proceeding and case be also listed for maintainability of plea bargaining application on **19.10.2020**.

Copy of this order be provided to the counsel for accused and Ld. PP for CBI/IO as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.



(ASHOK KUMAR)
ACMM-2 CUM ACJ,
ROUSE AVENUE COURT,
NEW DELHI-26.09.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Om Prakash Bhatia Ors.
CC No. CBI- 244/2019

26.09.2020

The matters of the cause list are being taken up as per the current duty roster and as per the modalities circulated vide circular no.E-10927-11013/Power Gaz/RADC/2020 dated 30.08.2020.

Present: Ms. Neha Goel, Ld. APP for CBI.
None for accused.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court and Ld. District Judge, the submissions are heard through Video Conferencing using CISCO-WEBEX App from my own residence using the common URL available on the Website in pursuance of the circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020.

An application moved on behalf of the IO of the case, received electronically on the official email of this court for issuance of Open non-bailable warrants against the accused Om Prakash Bhatia (Since PO) for the purpose of issuance of Red Corner Notice and for permission to open Look Out Circular against him.

Heard and perused.

In view of the submission made and reasons assigned in the application as well as the fact that arrest of said accused is necessary for the progress of the case, the request made in the application for issuance of Open non-bailable warrants against the accused Om Prakash Bhatia (Since PO)for the purpose of issuance of Red Corner Notice and for permission to open Look Out Circular stands allowed, as per rules. Accordingly, application stands disposed off.

Further, in view of the guideline issued by Ld. District Judge vide circular No. Power/Gaz/RADC/2020/E-7784-7871 dated 30.07.2020 and in continuation of same vide circular No. Power/Gaz/RADC/2020/E-8959-9029 dated 16.08.2020, evidence proceedings are not required to be conducted at this stage, hence list the matter for **14.01.2021**.

Copy of this order be provided to the counsel for accused and Ld. PP for CBI/IO as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.



(ASHOK KUMAR)
ACMM-2 CUM ACJ,
ROUSE AVENUE COURT,
NEW DELHI-26.09.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Rajesh Agnihotri.
CC No. CBI- 141/2019

26.09.2020

The matters of the cause list are being taken up as per the current duty roster and as per the modalities circulated vide circular no.E-10927-11013/Power Gaz/RADC/2020 dated 30.08.2020.

Present: Ms. Neha Goel, Ld. APP for CBI.
None for accused..

Despite the directions of Ld. DJ issued vide circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 whereby common URL was generated for the smooth functioning of the court on video conferencing on CISCO-WEBEX platform whereafter the host will not require to issue fresh link for joining of video conferencing and only one permanent link will be sufficient, none on behalf of the accused has joined the proceeding. The directions in the circular were circulated to all the Bar Associations and Bar Council of Delhi. Hence the matter cannot be taken up without the appearance of the counsel or the accused, hence list the matter for **03.11.2020**.

Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.



(ASHOK KUMAR)
ACMM-2 CUM ACJ,
ROUSE AVENUE COURT,
NEW DELHI-26.09.2020